



GLOBAL PET INDUSTRIES LIMITED

Corporate Identity Number (CIN): L29253MH2013PLC246402

Registered Office: Unit No. 108 & 109, Karishma Industrial Estate, Village Waliv, Dhumal Nagar, Vasai (East), Palghar- 401208, Maharashtra • Tel. No.: +91-70680 49266, Email ID: cs@globalpetind.com • Website: www.globalpetind.com • Contact Person: Ms. Bhavna Jamnashankar Joshi-Company Secretary & Compliance Officer

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF GLOBAL PET INDUSTRIES LIMITED ("COMPANY"/ "GPIL") FOR THE BUYBACK OF EQUITY SHARES ON A PROPORTIONATE BASIS THROUGH THE TENDER OFFER ROUTE UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This Public Announcement ("Public Announcement") is being made in relation to the Buyback (as defined below) of fully Paid-up Equity Shares (as defined below), having face value of ₹10/- each, by Global Pet Industries Limited from the equity shareholders / beneficial owners of the Equity Shares of the Company through the tender offer route using the stock exchange mechanism, pursuant to Regulation 7(i) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) ("SEBI Buyback Regulations") along with the requisite disclosures as specified in Schedule II of the SEBI Buyback Regulations read with Schedule I of the SEBI Buyback Regulations read with the SEBI circular CIR/CFD/ POLICYCELL/1/2015 dated April 13, 2015, circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, circular SEBI/HO/CFD/DCR-II/CIR/P/2021/615 dated August 13, 2021 and circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023, including further amendments thereof.

OFFER FOR BUYBACK UP TO 8,47,500 FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹10/- (RUPEES TEN ONLY) EACH OF THE COMPANY ("EQUITY SHARES") AT A PRICE OF ₹160/- (RUPEES ONE HUNDRED AND SIXTY ONLY) PER EQUITY SHARE, PAYABLE IN CASH, ON A PROPORTIONATE BASIS FROM ALL THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF THE COMPANY THROUGH THE TENDER OFFER ROUTE USING THE STOCK EXCHANGE MECHANISM.

Certain figures contained in this Public Announcement, including financial information, have been subject to rounding-off adjustments. All decimals have been rounded off to 2 (two) decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

1. DETAILS OF THE BUYBACK OFFER AND BUYBACK PRICE

1.1. The Board of Directors (hereinafter referred to as the "Board", which expression shall include any Committee constituted and authorized by the Board to exercise its powers) of Global Pet Industries Limited (the "Company"), at its meeting held on Friday, August 14, 2026 ("Board Meeting") had, subject to the approval of the members of the Company by way of special resolution and subject to approvals of statutory, regulatory or governmental authorities as may be required under applicable laws, approved the Buyback of up to 8,47,500 (Eight Lakh Forty Seven Thousand Five Hundred) fully paid-up equity shares having a face value of ₹10/- (Rupees Ten Only) each ("Maximum Buyback Shares"), representing up to 7.19% of the total number of Equity Shares in the paid-up equity share capital of the Company as on March 31, 2026, at a price of ₹160/- (Rupees One Hundred Sixty only) per Equity Share ("Buyback Price"), payable in cash, for an aggregate amount not exceeding ₹13,56,00,000 (Rupees Thirteen Crore Fifty Six Lakh only) ("Buyback Size"), representing 24.55% of the aggregate of the total paid up equity share capital and free reserves (including Securities Premium Account) of the Company, based on the Audited Financial Statements as on March 31, 2026 (the "Buyback") (being the latest Audited Financial Statements available at the Board Meeting), excluding any expenses incurred or to be incurred for the Buyback viz. Manager to the Buyback fees, Securities and Exchange Board of India ("SEBI") fees, Stock Exchange fees, advisory/ legal fees, public announcement publication expenses, printing and dispatch expenses, brokerage, applicable taxes inter alia including Securities Transaction Tax, Goods and Services Tax, Stamp Duty and other incidental and related expenses ("Transaction Costs"), from the equity shareholders/beneficial owners of the Equity Shares of the Company (excluding promoter and members of the promoter group of the Company). The Buyback is proposed to be undertaken from equity shareholders/beneficial owners of the Company as on Friday, September 25, 2026 ("Record Date") (for further details on the Record Date, refer to point no. 12 of this Public Announcement), on a proportionate basis through the Tender Offer route using Stock Exchange Mechanism in accordance with Article 14 of the Articles of Association of the Company and the provisions of Sections 68, 69, 70 and all other applicable provisions, if any of the Companies Act, 2013 (the "Act"), read with the Rules framed under the Act, including the Companies (Share Capital and Debentures) Rules, 2014 (the "Share Capital Rules") and the Companies (Management and Administration) Rules, 2014 and amendments, statutory modifications or re-enactments thereof, for the time being in force and in compliance with the provision of Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018 as amended (the "SEBI Buyback Regulations"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended (the "SEBI Listing Regulations"), and subject to such approvals, permissions and sanctions as may be necessary and subject to modifications and conditions, if any, as may be prescribed by the Securities and Exchange Board of India ("SEBI"), Registrar of Companies, Maharashtra, Mumbai II ("ROC"), National Stock Exchange of India Limited ("NSE") and/or other appropriate authorities or bodies (the "Appropriate Authorities"), which may be agreed to by the Board and/or any committee thereof.

1.2. The Buyback size represents 24.55% of the aggregate of the total paid-up capital and free reserves as per the latest Audited Financial Statements of the Company as on March 31, 2026. In accordance with Section 68(2)(b) of the Act and pursuant to the proviso to Regulation 5(i)(b) of SEBI Buyback Regulations, the Board had sought the approval of the shareholders of the Company by way of a special resolution since the Buyback Size is more than 10% of the aggregate of total paid-up equity share capital and free reserves of the Company. The shareholders of the Company approved the Buyback, by way of special resolution, through postal ballot, pursuant to the postal ballot notice dated August 14, 2026 (hereinafter referred to as the "Notice", which expression includes the explanatory statement laying out the terms and conditions with respect to the Buyback), the results of which were announced on Friday, September 18, 2026.

1.3. The Buyback Size is within the Statutory limits of 25% of the aggregate of paid-up capital and free reserves (including Securities Premium Account) of the Company as per the latest Audited Financial Statements as on March 31, 2026 (i.e. the latest Audited Financial Statements available as on the date of the Board Meeting recommending the proposal of the Buyback) and represents 7.19% of the total number of equity shares in the paid-up capital of the Company as per its latest Audited Financial Statements as on March 31, 2026.

1.4. The Buyback will be undertaken on proportionate basis from Eligible Shareholders as on Record Date and would involve a reservation of up to 15% (fifteen percent) of the number of Equity Shares proposed to be bought back or number of Equity Shares entitled as per the Eligible Shareholders who hold Equity Shares of market value not more than more than ₹2,00,000 (Rupees Two Lakh Only), on the basis of the closing price on the Stock Exchange, as on Record Date, i.e. Friday, September 25, 2026 ("Small Shareholders"), whichever is higher.

1.5. The Equity shares are listed on the Emerge Platform of National Stock Exchange of India Limited (the "NSE EMERGE") (hereinafter together referred to as the "Stock Exchange"). The Buyback shall be undertaken on a proportionate basis from the holders of the Equity Shares of the Company as on Record Date ("Eligible Shareholders" / "Shareholders") through the tender offer route prescribed under Regulation 4(iv)(a) of the SEBI Buyback Regulations. Additionally, the Buyback shall be, subject to applicable laws, facilitated by tendering of Equity Shares by Eligible Shareholders and settlement of the same through the stock exchange mechanism as specified by the Securities and Exchange Board of India ("SEBI") vide the SEBI Circulars.

1.6. In terms of the Buyback Regulations, through Tender Offer Route, the Promoter and members of the Promoter Group and persons in control of the Company have the option to participate in the Buyback. In this regard, the Promoter and Promoter Group of the Company have expressed their intention not to participate in the Buyback vide their letters dated August 14, 2026.

1.7. The Buyback will not result in any benefit to the Promoter and members of the Promoter Group or any Director of the Company except to the extent of the change in their respective shareholding as per the response received in the Buyback, as a result of the extinguishment of equity shares which will lead to reduction in the equity share capital of the Company post Buyback. The Buyback would be subject to the condition of maintaining minimum Public Shareholding requirements as specified in Regulation 38 of SEBI (LODR) Regulations, 2015, as amended. Any change in the Voting Rights of the Promoter and members of the Promoter Group of the Company pursuant to completion of Buyback will not result in any change in control over the Company.

1.8. Participation in the Buyback by Eligible Shareholders may trigger capital gains taxation in the hands of the Eligible Shareholders in India and in their country of residence. The transaction of Buyback would also be chargeable to securities transaction tax in India. In due course, the Eligible Shareholders will receive a letter of offer ("Letter of Offer"), which will contain a more detailed note on taxation. However, in view of the particularized nature of tax consequences, the Eligible Shareholders are advised to consult their own legal, financial and tax advisors for the applicable tax implications prior to participating in the Buyback.

1.9. The Board of Directors of the Company may, till one (1) working day prior to the record date i.e., Thursday, September 24, 2026, increase the buy-back price and decrease the number of securities proposed to be bought back, such that there is no change in the aggregate size of the buy-back.

1.10. The Buyback from the Eligible Shareholders who are persons resident outside India including non-resident Indians, foreign corporate bodies (including erstwhile overseas corporate bodies), foreign institutional investors/ foreign portfolio investors, members of foreign nationality, etc., if any, shall be subject to such approvals, if any and to the extent necessary or required from the concerned authorities including approvals under the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, as amended, and such approvals shall be required to be taken by such non-resident shareholders.

1.11. A copy of this Public Announcement is available on the Company's website i.e., www.globalpetind.com, Manager to the Buyback Offer's website i.e., www.markcorporateadvisors.com and is expected to be made available on the website of the SEBI i.e., www.sebi.gov.in and on the website of the Stock Exchange i.e., www.nseindia.com during the period of the Buyback.

2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF

The Buyback is being undertaken by the Company after considering the strategic and operational cash requirements of the Company in the medium term and for returning

surplus funds to the shareholders in an effective and efficient manner. The growth of the business, robust cash generation and strong balance sheet position allows the Company to reward its shareholders from time to time, as in the current instance.

After considering several factors and benefits to the shareholders holding Equity Shares of the Company, the Board decided to approve Buyback of up to 8,47,500 (Eight Lakh Forty Seven Thousand Five Hundred) Equity Shares of face value of ₹10/- (Rupees Ten only) each at a price of ₹160/- (Rupees One Hundred Sixty only) per Equity Share for an aggregate amount not exceeding ₹13,56,00,000 (Rupees Thirteen Crore Fifty Six Lakh only) excluding the Transaction Costs, for distributing cash to the eligible shareholders. The Buyback is being undertaken, inter alia, for the following reasons:

- i) The Buyback will help the Company to return surplus cash to its shareholders holding Equity Shares broadly in proportion to their shareholding, thereby, enhancing the overall return to shareholders;
- ii) The Buyback will help the Company to optimise the capital structure;
- iii) The Buyback, which is being implemented through the tender offer route as prescribed under the SEBI Buyback Regulations, would involve allocation of number of Equity Shares as per their entitlement or 15% of the number of Equity Shares to be bought back whichever is higher, reserved for the small shareholders. The Company believes that this reservation for small shareholders would benefit a large number of public shareholders, who get classified as "small shareholder" as per Regulation 2(i)(n) of the SEBI Buyback Regulations;
- iv) The Buyback may help in improving financial ratios like earning per share, return on capital employed and return on equity, by reduction in the equity base, thereby leading to long term increase in shareholders' value; and
- v) The Buyback gives an option to the shareholders holding Equity Shares of the Company, who can choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post the Buyback offer, without additional investment.

3. MAXIMUM AMOUNT OF FUNDS REQUIRED FOR THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVES AND SOURCES OF FUNDS FROM WHICH BUYBACK WILL BE FINANCED.

- 3.1. The maximum amount required for Buyback will not exceed ₹13,56,00,000 (Rupees Thirteen Crore Fifty Six Lakh Only) excluding Transaction Costs.
- 3.2. The Buyback Size represents 24.55% of the aggregate of the total paid-up equity share capital and free reserves (including securities premium) of the Company based on the Audited Financial Statements of the company as at March 31, 2026 (being the latest Audited Financial Statements available at the Board Meeting date). The Buyback Size does not exceed 25% of the total paid-up equity capital and free reserves (including securities premium) of the Company as per the Audited Financial Statements of the Company as on March 31, 2026, which is in compliance with Regulation 5(i)(b) of the SEBI Buyback Regulations and Section 68(2) of the Companies Act, 2013.
- 3.3. The funds for the implementation of the Buyback will be sourced out of free reserves (retained earnings / securities premium) and/or such other source as may be permitted by the Buyback Regulations or the Companies Act.
- 3.4. The Company shall transfer from its free reserves and securities premium, a sum equal to the nominal value of the Equity Shares so bought back to the Capital Redemption Reserve Account, and details of such transfer shall be disclosed in its subsequent Audited Financial Statements.
- 3.5. The funds borrowed, if any, from banks and financial institutions will not be used for the Buyback.
- 3.6. Transaction Costs do not form part of the Buyback Size and will be appropriated out of the free reserves of the Company.

4. BUYBACK PRICE AND THE BASIS OF ARRIVING AT BUYBACK OFFER PRICE.

4.1. The Equity Shares of the Company are proposed to be bought back at a price of ₹160/- (Rupees One hundred Sixty only) per Equity Share. The Buyback Price has been arrived at, after considering various factors inter alia, the capital market benchmarks, performance of the Company, its outlook, and the impact of the Buyback, earnings per share, price earnings ratio, impact on the Networth of the Company, the trends in the volume weighted average prices and the closing prices of the Equity Shares on the Stock Exchange i.e. NSE EMERGE where the Equity Shares are listed and other financial parameters.

4.2. The Buyback Offer Price represents:

- (i) Premium of 2.60% over the volume weighted average market price of the Equity Shares on NSE EMERGE, during the three months preceding Monday, August 10, 2026, being the date of intimation to the Stock Exchange for the Board Meeting to consider the proposal of the Buyback ("Intimation Date").
 - (ii) Premium of 0.88% over the volume weighted average market price of the Equity Shares on NSE EMERGE, for two weeks preceding the Intimation Date.
- 4.3. As required under Section 68(2)(d) of the Act and Regulation 4(ii)(a) of SEBI Buyback Regulations, the ratio of the aggregate of secured and unsecured debts owed by the Company will not be more than twice the paid-up equity share capital and free reserves after the Buyback on Audited Financial Statements of the Company as on March 31, 2026.

5. MAXIMUM NUMBER OF SECURITIES THAT THE COMPANY PROPOSES TO BUYBACK

The Company proposes to buy-back up to 8,47,500 (Eight Lakh Forty Seven Thousand Five Hundred) Fully Paid up Equity Shares of face value of ₹10/- (Rupees Ten only), representing 7.19% of the total number of Equity Shares in the paid-up equity capital of the Company as per the latest Audited Financial Statement as on March 31, 2026.

6. DETAILS OF PROMOTER, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND DIRECTORS OF PROMOTERS AND MEMBERS OF THE PROMOTER GROUP SHAREHOLDING AND TRANSACTION DETAILS

6.1. The aggregate shareholding of the (i) promoter and members of the promoter group ("Promoter and Promoter Group") and persons in control; (ii) Directors of the companies which are part of Promoter and Promoter Group of GPIL and (iii) Directors and Key Managerial Personnel of the Company as on the date of the Board Meeting, the date of the Postal Ballot Notice i.e., Friday, August 14, 2026 and the date of this Public Announcement, are as follows:

- (i) Aggregate Shareholding of the Promoter and members of the Promoter Group and persons who are in control of the Company is set below:

Sr. No.	Name of the Shareholders	Number of Equity Shares held	% shareholding (as % of total issued and paid-up equity share capital of the company)
Promoter			
1)	Bipin Panchal	70,07,000	59.44
Members of Promoter Group			
1)	Nisha Panchal	80,000	0.68
2)	Harmi Panchal	392	Negligible
	Total	70,87,392	60.12

- (ii) Aggregate Shareholding in GPIL of the Directors of companies which are forming part of Promoter/Promoter Group: **Not Applicable**

- (iii) Aggregate Shareholding of the Directors of the Company ("Directors") and Key Managerial Personnel ("KMPs") of the Company as on the date of the Board Meeting, the date of the Postal Ballot Notice i.e., Friday, August 14, 2026 and the date of this Public Announcement:

Sr. No.	Name of the KMP's / Directors	DIN	Designation	Number of Equity Shares held	% shareholding (as % of total issued and paid-up equity share capital of the company)
1)	Bipin Panchal	00120996	Managing Director	70,07,000	59.44
2)	Nisha Panchal	06514766	Whole time Director	80,000	0.68
3)	Harmi Panchal	09852052	Whole time Director and Chief Financial Officer	392	Negligible
4)	Manish Singh	10729798	Independent Director	Nil	-
5)	Yogendra Kannaujya	10730223	Independent Director	Nil	-
6)	Ankit Shah	11317759	Independent Director	Nil	-
7)	Bhavna Joshi	-	Company Secretary and Compliance Officer	Nil	-
	Total			70,87,392	60.12

- 6.2. No Equity Shares of the Company have been purchased/ sold by the: (a) Promoter and Promoter Group and persons in control of the Company; and (b) directors and KMPs of the Company, during a period of 6 (six) months preceding the date of the Board Meeting and until the date of the Postal Ballot Notice.

7. INTENTION OF THE PROMOTER, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY TO TENDER THEIR EQUITY SHARES IN THE BUYBACK-

- 7.1. In terms of the Buyback Regulations, under the Tender Offer route, the Promoter and Promoter Group and persons in control of the Company have an option to participate in the Buyback. In this regard, the Promoter and Promoter Group and persons in control of the Company have expressed their intention to not participate in the Buyback vide their letters dated August 14, 2026. Accordingly, the disclosures as required as per paragraph (viii) to the Schedule I of the Buyback Regulations are not applicable.

The Buyback will not result in any benefit to the Promoter and Promoter Group and persons in control of the Company or any directors or KMPs of the Company, except to the extent of the change in their holding as per the response received in the Buyback, as a result of the extinguishment of Equity Shares which will lead to reduction in the equity share capital of the Company post Buyback. Any change in voting rights of the Promoter and Promoter Group pursuant to completion of Buyback will not result in any change in control over the Company. Pursuant to the proposed Buyback and depending on the response to the Buyback, the voting rights of the members of the Promoter and Promoter group in the Company may increase from their existing shareholding in the total equity capital and voting rights of the Company subject to the compliance with the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, wherever and if applicable.

Given that the Promoter and Promoter Group have expressed their intention not to participate in the Buyback, the Equity Shares held by the Promoter and Promoter Group shall not be considered for computing the entitlement ratio, in accordance with the proviso to Regulation 4(iv)(a) of the Buyback Regulations, and to that extent, the Eligible Shareholders will have a higher Buyback entitlement ratio.

8. NO DEFAULTS

The Company confirms that there are no defaults subsisting in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company.

9. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY.

As required by clause (x) of Schedule I in accordance with Regulation 5(iv)(b) of the SEBI Buyback Regulations, the Board hereby confirms that it has made a full enquiry into the affairs and prospects of the Company and after taking into account the financial position of the Company including the projections and also considering all contingent liabilities, has formed an opinion that:

- 9.1. Immediately following the date of this meeting i.e., August 14, 2026 ("Board Meeting") and date on which the result of the shareholders' resolution passed by way of postal ballot ("Postal Ballot Resolution") will be declared, approving the Buyback, there will be no grounds on which the Company could be found unable to pay its debts;
- 9.2. As regards the Company's prospects for the year immediately following the Board Meeting as well as for the year immediately following the Postal Ballot Resolution, having regard to the Board's intentions with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will, in the Board's view, be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting and the Postal Ballot Resolution; and
- 9.3. In forming an opinion for the above purposes, the Board has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Companies Act 2013, the Act, or the Insolvency and Bankruptcy Code, 2016 (including prospective and contingent liabilities).

10. CONFIRMATIONS FROM THE COMPANY AS PER THE PROVISIONS OF THE BUYBACK REGULATIONS AND THE COMPANIES ACT.

- 10.1. All the equity shares which the Company proposes to buyback are fully paid-up;
- 10.2. The Company shall not issue and allot any Equity Shares or other specified securities including by way of bonus till the expiry of Buyback period except in discharge of subsisting obligations through conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into equity shares;
- 10.3. The Company, as per Regulation 24(i)(f) of the SEBI Buyback Regulations, shall not raise further capital for a period of one year from the expiry of the Buyback Period, except in discharge of its subsisting obligations;
- 10.4. The Company, as per the provisions of Section 68(8) of the Act, will not make any further issue of the same kind of shares or other securities including allotment of new shares under Section 62(1)(a) of the Act or other specified securities within a period of six months after the completion of the Buyback except by way of bonus shares or equity shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into equity share;
- 10.5. The Company shall not buyback locked-in equity shares and non-transferable equity shares until the pendency of the lock-in or till the equity shares become transferable;
- 10.6. The consideration for the Buyback shall be paid by the Company only in cash;
- 10.7. The Company shall not buyback its Equity Shares from any person through negotiated deals whether on or off the stock exchange or through spot transactions or through any private arrangement;
- 10.8. The Company will ensure consequent reduction of its share capital post Buyback and the Equity Shares bought back by the Company will be extinguished and destroyed in the manner prescribed under the Buyback Regulations and the Act within the specified timelines;
- 10.9. The Company shall not withdraw the Buyback after the public announcement of the offer to the Buyback is made;
- 10.10. There are no defaults subsisting in the repayment of any deposits (including interest payable thereon), redemption of debentures or preference shares, payment of dividend to any shareholder or repayment of any term loans to any financial institution or banks (including interest payable thereon);
- 10.11. That the Company has been in compliance with Sections 92, 123, 127 and 129 of the Act;
- 10.12. The aggregate amount of the Buyback i.e., up to ₹13,56,00,000 (Rupees Thirteen Crore and Fifty Six Lakh Only) does not exceed 25% of the aggregate of the total paid-up capital and free reserves (including Securities Premium Account) of the Company as per the latest Audited Financial Statements of the Company as on March 31, 2026;
- 10.13. The maximum number of Equity Shares proposed to be purchased under the Buyback (up to 8,47,500) (Eight Lakh Forty Seven Thousand Five Hundred) fully paid up equity shares, does not exceed 25% of the total number of Equity Shares in the paid-up equity share capital as per the latest Audited Financial Statements of the Company as on March 31, 2026;
- 10.14. The company shall not make any offer of Buyback within such period as may be prescribed under the Companies Act, 2013, from the date of closure of the preceding offer of buy-back, if any;
- 10.15. There is no pendency of any scheme of amalgamation or compromise or arrangement pursuant to the provisions of the Act, as on date;
- 10.16. As required under section 68(2)(d) of the Companies Act, 2013 and SEBI Buyback Regulations, the ratio of the aggregate of secured and unsecured debts owed by the Company shall not be more than twice the paid-up equity share capital and free reserves after the Buyback based on the latest Audited Financial Statements of the Company as on March 31, 2026;
- 10.17. The Company shall comply with the statutory and regulatory timelines in respect of the Buyback in such manner as prescribed under the Act and/or the Buyback Regulations and any other applicable laws;
- 10.18. The Buyback shall be completed within 12 months from the date of passing of special resolution by the members; However, Company intends to complete the same within 06 months.
- 10.19. As per Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoter(s), members of the promoter group and their associates, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchange or off-market transactions (including inter-se transfer of equity shares among the Promoter and/ or members of the promoter group) from the date of passing the special resolution till the closing of the Buyback offer;
- 10.20. The shares or other specified securities held by the promoter(s) and promoter group, for which buyback is undertaken, shall remain frozen at the International Securities Identification Number (ISIN) level during the period from the date of passing of the special resolution till the closing of the offer;
- 10.21. The equity shares of the Company are listed on EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE") and the trading of the Equity Shares is in market / trading lot of 750 Equity Shares. None of the Equity Shares of the Company are in physical form. The Company is not buying back its Equity Shares so as to delist its equity shares from the stock exchange wherein the equity shares of the Company are listed as per Regulation 4(v) of SEBI Buyback Regulations;
- 10.22. The Company shall not directly or indirectly purchase its Equity Shares through any subsidiary company including its own subsidiary companies or through any investment company or group of investment companies;
- 10.23. Funds borrowed from banks and financial institutions will not be used for the Buyback;
- 10.24. In accordance with Regulation 6 of the Buyback Regulations, the Company shall reserve 15% of the number of Equity Shares which the Company proposes to buyback or such number of Equity Shares entitled as per the shareholding of small shareholders as on the Record Date, whichever is higher, for the small shareholders as part of the Buyback;
- 10.25. The Company shall transfer from its free reserves a sum equal to the nominal value of the equity shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited financial statements and;
- 10.26. The Company is not required to obtain any prior consent of its Lenders as the Company does not have any borrowings.

11. REPORT BY THE COMPANY'S STATUTORY AUDITORS

The text of the report dated August 14, 2026 of J. D. Shah Associates, Chartered Accountants, the Statutory Auditors of the Company, addressed to the Board of the Company is reproduced below:

Independent Auditors' Report in respect of proposed buy-back of equity shares by Global Pet Industries Limited in terms of clause (xi) of Schedule I of Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended

Quote
To,

The Board of Directors
Global Pet Industries Limited
Unit No. 108 & 109, Karishma Industrial Estate,
Dhumal Nagar, Village Waliv, Vasai (East),
Palghar - 401208

The text of the report dated August 14, 2026 of J. D. Shah Associates, Chartered Accountants, the Statutory Auditors of the Company, addressed to the Board of the Company is reproduced below:

Independent Auditors' Report in respect of proposed buy-back of equity shares by Global Pet Industries Limited in terms of clause (xi) of Schedule I of Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended

Quote
To,

The Board of Directors
Global Pet Industries Limited
Unit No. 108 & 109, Karishma Industrial Estate,
Dhumal Nagar, Village Waliv, Vasai (East),
Palghar - 401208

1)	This report is issued in accordance with the terms of our engagement letter dated August 11, 2026 with Global Pet Industries Limited ("the Company ").
2)	The Board of Directors of the Company have approved a proposed buy-back of equity shares by the Company at its meeting held on August 14, 2026, in pursuance of the provisions of Section 68, 69 and 70 of the Companies Act, 2013 ("the Act ") read with the Securities and Exchange Board of India (Buy-back of Securities) Regulations, 2018, as amended (" SEBI Buy-back Regulations ").
3)	The accompanying Statement of permissible capital payment (" Annexure A ") (hereinafter referred as the " Statement ") is prepared by the management of the Company which we have initiated for identification purposes only.
Board of Directors Responsibility	
4)	The preparation of the Statement in accordance with Section 68(2)(c) of the Companies Act and in compliance with Section 68, 69 and 70 of the Act and SEBI Buy-back Regulations, is the responsibility of the Management of the Company, including the computation of the amount of the permissible capital payment, the preparation and maintenance of all accounting and other relevant supporting records and documents. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the Statement and applying an appropriate basis of preparation; and making estimates that are reasonable in the circumstances.
5)	The Board of Directors are responsible to make a full inquiry into the affairs and prospects of the Company and to form an opinion that the Company will be able to pay its debts from the date of board meeting and will not be rendered insolvent within a period of one year from the date of board meeting at which the proposal for buyback was approved by the Board of Directors of the Company and informing the opinion, it has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Act or the Insolvency and Bankruptcy Code 2016. Further, a declaration is required to be signed by at least two directors of the Company in this respect in accordance with the requirements of the section 68(6) of the Act and the Buyback Regulations.
Auditors' Responsibility	
6)	Pursuant to the requirements of the Act and SEBI Buyback Regulations, it is our responsibility to provide reasonable assurance whether: (i) We have inquired into the state of affairs of the Company in relation to its Audited Financial Statements as on March 31, 2026; (ii) The amount of permissible capital payment as stated in Annexure A for the proposed buy-back of equity shares has been properly determined considering the Audited Financial Statements as on March 31, 2026, in accordance with Section 68(2)(c) of the Act; and (iii) The Board of Directors of the Company in their meeting dated August 14, 2026, have formed the opinion as specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds and that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from that date.
7)	The Audited Financial Statements referred to in paragraph 6 above, which we have considered for the purpose of this report, have been audited by us, on which we have issued an unmodified audit opinion vide our reports dated May 21, 2026. Our audits of these financial statement were conducted in accordance with the Standards on Auditing specified under section 143(10) and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement.
8)	We conducted our examination of the Statement in accordance with the Guidance Note on Reports or Certificates for Special Purposes' (Revised 2016) issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.
9)	We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.
10)	A reasonable assurance engagement involves forming procedures to obtain sufficient appropriate evidence on the applicable criteria mentioned in paragraph 6 above. The procedures selected depends on the auditor's judgement, including the assessment of the risks associated with the applicable criteria. Our procedures included the following in relation to the statement: (i) Examined that the amount of permissible capital payment for the buy back as detailed in Annexure A is in accordance with the provisions of Section 68(2)(c) of the Companies Act; (ii) Inquired into the state of affairs of the Company with reference to the Audited Financial Statements for the year ended March 31, 2026; (iii) Traced the amounts of paid-up equity share capital, retained earnings as mentioned in Annexure A from the Audited Financial Statements for the year ended March 31, 2026; (iv) Verified the arithmetical accuracy of the amounts mentioned in Annexure A ; (v) Examined authorization for buy back from the Articles of Association of the Company; (vi) Obtained from Company Secretary a certified copy of the minutes of meeting of the Board of Directors in which the proposed Buyback was approved and compared the Buyback amount with permissible limit computed in accordance with section 68 (2)(c) of the Act and Regulation 4(i) of the SEBI Buyback Regulations detailed in the statement; (vii) Obtained from Company Secretary a certified copy of the minutes of meeting of the Board of Directors in which the proposed Buyback was approved and read the Board had formed the opinion as specified in SEBI Buyback Regulations on reasonable grounds that the Company will not, having regard to the state of affairs, be rendered insolvent within a period of one year from that date and; (viii) Obtained necessary representations from the management of the Company.
11)	We have no responsibility to update this report for events and circumstances occurring after the date of this report.
Opinion	
12)	Based on inquiries conducted and our examination as above, we report that: (i) We have inquired into the state of affairs of the Company in relation to its Audited Financial Statements for the year ended March 31, 2026; (ii) The amount of permissible capital payment towards the proposed buy back of equity shares as computed in the Statement attached herewith is, in our view properly determined in accordance with Section 68(2)(c) of the Act. The amounts of share capital and free reserves have been extracted from the Audited Financial Statements for the year ended March 31, 2026; and (iii) The Board of Directors of the Company, in their meeting held on August 14, 2026 have formed their opinion as specified in clause (x) of Schedule I to the SEBI Buyback Regulations, on reasonable grounds and that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from that date.
13)	Based on the representations made by the management, and other information and explanations given to us, which to the best of our knowledge and belief were necessary for this purpose, we are not aware of anything to indicate that the opinion expressed by the Directors in the declaration as to any of the matters mentioned in the declaration is unreasonable in circumstances as at the date of declaration.
Restriction on Use	
14)	This report has been issued at the request of the Company solely for use of the Company (i) in connection with the proposed buy-back of equity shares of the Company in pursuance to the provisions of Sections 68 and other applicable provisions of the Companies Act and SEBI Buyback Regulations, (ii) to enable the Board of Directors of the Company to include in the public announcement, letter of offer and other documents pertaining to buy-back to be sent to the shareholders of the Company or filed with (a) the Registrar of Companies, Securities and Exchange Board of India, the stock exchanges, public shareholders and any other regulatory authority as per applicable law and (b) the Central Depository Services (India) Limited, National Securities Depository Limited and (iii) for providing to the Merchant Banker appointed by the Company, each for the purpose of extinguishment of equity shares and may not be suitable for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.
For J. D. Shah Associates Chartered Accountants Firm Registration No.: 109601W Sd/- Jayesh D Shah Partner Membership No: 042167 UDIN: 26042167CLJWDD9510 Place: Mumbai Date: August 14, 2026	
Annexure A Statement of determination of the permissible capital payment towards Buy-back of Equity Shares ("the Statement") in accordance with Section 68 (2) of the Companies Act, 2013 and Regulation 4 of the Buy-back Regulations (SEBI Regulations), based on the Audited Financial Statements as on March 31, 2026;	
(₹ in Lakhs)	
Particulars	Amount
Paid up equity share capital 1,17,87,408 Equity Shares of ₹10/- each fully paid up)	1,178.74
Reserve and Surplus	
Surplus / Retained earning	1,369.85
Securities Premium	2,973.95
Total paid up equity capital and free reserves as on March 31, 2026	5,522.54
Maximum amount permissible for buy-back under Section 68 of the Companies Act, 2013 read with Regulation 4 of SEBI Regulations (25% of the total paid up equity share capital and free reserves)	1,380.64
Amount approved by the Board of Directors for Buyback in the meeting held on August 14, 2026 approving buyback, subject to approval of shareholders, based on the audited accounts as on March 31, 2026	1,356.00
# The Buyback amount does not include any expenses incurred or to be incurred for the buyback such as Manager to the Buyback fees, Securities and Exchange Board of India ("SEBI") fees, Stock Exchange fees, advisory/legal fees, public announcement publication expenses, printing and dispatch expenses, brokerage, applicable taxes inter alia including Securities Transaction Tax, Goods and Services Tax, Stamp Duty and other incidental and related expenses ("Transaction Cost").	

For Global Pet Industries Limited Sd/- Bipin Panchal Chairman & Managing Director DIN: 00120996 Place : Vasal, Palghar Date : August 14, 2026	
Unquote	
12. RECORD DATE AND SHAREHOLDER ENTITLEMENT	
12.1.	As required under the SEBI Buyback Regulations, the Company has fixed Friday, September 25, 2026 as the Record Date for the purpose of determining the entitlement and the names of the Eligible Shareholders, who will be eligible to participate in the Buyback (" Record Date ").
12.2.	As per the Buyback Regulations and such other circulars or notifications, as may be applicable, in due course, Eligible Shareholders will receive a Letter of Offer in relation to the Buyback (" Letter of Offer ") along with a tender offer form indicating the entitlement of the Eligible Shareholder for participating in the Buyback. Even if the Eligible Shareholder does not receive the Letter of Offer along with a tender form, the Eligible Shareholder may participate and tender shares in the Buyback. As required under the Buyback Regulations, the dispatch of the Letter of Offer will be through electronic mode only, within 2 (two) working days from the Record Date and if any Eligible Shareholder requires a physical copy of the Letter of Offer, a request to be sent to the Company or the Registrar to the Buyback and the same shall be provided.
12.3.	The Equity Shares to be bought back as a part of the Buyback is divided in two categories: (i) Reserved category for small shareholders (as defined in Regulation 2(i)(n) of the SEBI Buyback Regulations, a "small shareholder" is a shareholder who holds Equity Shares having market value, on the basis of closing price of shares on stock exchange as on Record Date, of not more than ₹2,00,000 (Indian Rupees Two Lakh Only). For the purpose of classification of a shareholder, as a Small Shareholder, multiple demat accounts having the same permanent account number ("PAN"), in case of securities held in the demat form are to be clubbed together; and (ii) General category for all other shareholders.
12.4.	In accordance with the proviso to Regulation 6 of the SEBI Buyback Regulations, 15% (fifteen percent) of the number of Equity Shares which the Company proposes to Buyback or number of Equity Shares entitled as per the shareholding of small shareholders as on the Record Date, whichever is higher, shall be reserved for the small shareholders as part of this Buyback.
12.5.	Based on the shareholding on the Record Date, the Company will determine the entitlement of each Eligible Shareholder including small shareholders to tender their shares in the Buyback. This entitlement for each shareholder will be calculated based on the number of Equity Shares held by the respective eligible shareholder as on the Record Date and the ratio of Buyback applicable in the category to which such eligible shareholder belongs. The final number of Equity Shares the Company will purchase from each Eligible Shareholder will be based on the total number of Equity Shares tendered. Accordingly, the Company may not purchase all of the Equity Shares tendered by the Eligible Shareholders in the Buyback. Since the Promoter and Promoter Group and persons in control of the Company have declared their intention not to participate in the Buyback, the Equity Shares held by them shall not be considered for the purposes of computing the entitlement ratio, in accordance with the proviso to Regulation 4(iv)(a) of the Buyback Regulations.
12.6.	In accordance with Regulation 9(ix) of the SEBI Buyback Regulations, in order to ensure that the same Eligible Shareholder with multiple demat accounts/folios does not receive a higher entitlement under the Small Shareholder category, the Equity Shares held by such Eligible Shareholder with a common PAN shall be clubbed together for determining the category (Small Shareholder or General Category) and their entitlement under the Buyback. In case of joint shareholding, the Equity Shares held in cases where the sequence of the PANs of the joint shareholders is identical shall be clubbed together. The shareholding of institutional investors like mutual funds, insurance companies, foreign institutional investors/ foreign portfolio investors etc. with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are held for different schemes/ sub-accounts and have a different demat account nomenclature based on information prepared by the registrar and transfer agent as per the shareholder records received from the Depositories. Further, the Equity Shares held under the category of "clearing members" or "corporate body margin account" or "corporate body – broker" as per the beneficial position data as on Record Date with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients.
12.7.	After accepting the Equity Shares tendered on the basis of entitlement, the Equity Shares left to be bought back, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered over and above their entitlement in the offer by Eligible Shareholders in that category, and thereafter from Eligible Shareholders who have tendered over and above their entitlement in the other category.
12.8.	Eligible Shareholders' participation in Buyback will be voluntary. Eligible Shareholders holding Equity Shares of the Company can choose to participate and receive cash in lieu of Equity Shares accepted under the Buyback or they may choose not to participate, or they may opt not to participate and enjoy a resultant increase in their percentage shareholding, after the completion of the Buyback, without any additional investment. Shareholders holding Equity Shares of the Company may also accept a part of their entitlement. Shareholders holding Equity Shares of the Company also have the option of tendering additional shares (over and above their entitlement) and participate in the shortfall created due to non-participation of some other shareholders, if any. If the Buyback entitlement for any shareholder is not a round number, then the fractional entitlement shall be ignored for computation of entitlement to tender Equity Shares in the Buyback.
12.9.	The maximum tender under the Buyback by any shareholder cannot exceed the number of Equity Shares held by the shareholder as on the Record Date. In case the Eligible Shareholder holds Equity Shares through multiple demat accounts, the tender through a demat account cannot exceed the number of equity shares held in that demat account.
12.10.	The Equity Shares tendered as per the entitlement by Eligible Shareholders as well as additional Equity Shares tendered, if any, will be accepted as per the procedure laid down in SEBI Buyback Regulations. The settlement of the tenders under the Buyback will be done using the "Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy-Back and Delisting" notified under SEBI Circulars.
12.11.	The Buyback from the Eligible Shareholders who are persons resident outside India including non-resident Indians, foreign corporate bodies (including erstwhile overseas corporate bodies), foreign institutional investors/ foreign portfolio investors, members of foreign nationality, etc., shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, and also subject to the receipt/ provision by such Eligible Shareholders of such approvals, if any and to the extent necessary or required from concerned authorities including, but not limited to, approvals under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
12.12.	Detailed instructions for participation in the Buyback (tender of Equity Shares in the Buyback) as well as the relevant time table will be included in the Letter of Offer which will be sent through email along with the tender form in due course to the Eligible Shareholders holding Equity Shares of the Company as on the Record Date, who have their email IDs registered with the Company/Registrar and transfer agent/ depository. However, on receipt of a request by the Manager to the Buyback or Registrar to the Buyback to receive a copy of Letter of Offer in physical format from such Eligible Shareholder (to whom Letter of Offer and tender form were emailed), the same shall be sent physically. For all the remaining Eligible Shareholders who do not have their email IDs registered with the Company/ Registrar and transfer agent/ depository, the Letter of Offer along with tender form will be sent physically.
13. PROCESS AND METHODOLOGY TO BE ADOPTED FOR BUYBACK	
13.1.	The Buyback is open to all eligible shareholders/ beneficial shareholders of the Company, i.e., the beneficial owners who on the Record Date were holding Equity Shares in the dematerialized form (" Demat Shares ") (such shareholders are referred as the " Eligible Shareholders "). None of the Equity Shares of the Company are in physical form.
13.2.	The Buyback shall be implemented using the "Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy Back and Delisting" pursuant to the SEBI Circulars (" Stock Exchange Mechanism ") and following the procedure prescribed in the Companies Act and the SEBI Buyback Regulations, and as may be determined by the Board of Directors, or the Buyback Committee (a committee constituted by the Board to exercise its powers in relation to the Buyback, the " Buyback Committee "), on such terms and conditions as may be permitted by law from time to time.
13.3.	For implementation of the Buyback, the Company has appointed SW Capital Private Limited as the registered Broker to the Company (the " Company's Broker ") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows: To, SW Capital Private Limited CIN: U67120MH1994PTC081512 Address: 4 th Floor, Sunteck Centre, 37-40, Subhash Road, Vile Parle (East), Mumbai-400 057. Contact Person: Mr. Hemant Shah; Telephone No.: +91 22 4268 7439; Email ID: hemant.shah@swcapital.in SEBI Registration No.: INZ000182531
13.4.	The Company shall request National Stock Exchange of India Limited (" NSE ") to provide a separate window (the " Acquisition Window ") to facilitate placing of sell orders by the Eligible Shareholders who wish to tender their Equity Shares in the Buyback. For the purpose of this Buyback, NSE would be the Designated Stock Exchange (" Designated

Stock Exchange "). The details of the Acquisition Window will be as specified by NSE from time to time. In the event Stock Broker(s) of Eligible Shareholder is not registered with NSE as a trading member/ stockbroker, then that Eligible Shareholders can approach any NSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through the NSE registered stock broker (after submitting all details as may be required by such NSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other NSE registered broker, Eligible Shareholders may approach Company's Broker i.e., SW Capital Private Limited to place their bids, subject to completion of KYC requirements as required by the Company's Broker.	
13.5.	During the tendering period, the order for selling the Equity Shares will be placed in the Acquisition Window by the Eligible Shareholders through their respective stock brokers (" Shareholder Broker ") during normal trading hours of the secondary market. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders after Eligible Shareholders have completed their KYC requirement as required by the Company's broker.
13.6.	The reporting requirements for non-resident shareholders under the Foreign Exchange Management Act, 1999, as amended, and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholder and/or the Shareholder Broker through which the Eligible Shareholder places the bid.
13.7.	Eligible Shareholders will have to tender their Equity Shares from the same demat account in which they were holding such Equity Shares as on the Record Date and in case of multiple demat accounts, Eligible Shareholders are required to tender the applications separately from each demat account. In case of changes in the demat account in which Equity Shares were held as on Record Date, such Eligible Shareholders should provide sufficient proof of the same to the Registrar and such tendered Equity Shares may be accepted, subject to appropriate verification and validation by the Registrar.
13.8.	Modification/cancellation of orders and multiple bids from a single Eligible Shareholder will only be allowed during the tendering period of the Buyback. Multiple bids made by a single Eligible Shareholder for selling Equity Shares shall be clubbed and considered as "one bid" for the purposes of acceptance.
13.9.	The cumulative quantity tendered shall be made available on the website of NSE (www.nseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.
13.10.	Further, the Company will not accept Equity Shares tendered for Buyback which under restraint Order of the Court for transfer/sale and/or title in respect of which is otherwise under dispute or where loss of share certificates has been notified to the Company and the duplicate share certificates have not been issued either due to such request being under process as per the provisions of law or otherwise.
13.11.	In accordance with Regulation 24(v) of the Buyback Regulations, the Company shall not Buyback locked-in Equity Shares and non-transferable Equity Shares until the pendency of the lock-in or until such Equity Shares become transferable.
13.12.	The market lot for trading of Equity Shares is 750 Equity Shares. Post acceptance of the shares under the Buy-back, the shareholders may be left with the odd lots of shares. The same will be subject to the prevailing regulations.
13.13. Procedure to be followed by shareholders holding Demat Shares:	
(i)	Eligible Shareholders holding Demat Shares who desire to tender their Demat Shares under the Buyback would have to do so through their respective Shareholder Broker by indicating to the concerned Shareholder Broker, the details of Equity Shares they intend to tender under the Buyback.
(ii)	The Shareholder Broker would be required to place an order/ bid on behalf of the Eligible Shareholder who wish to tender Demat Shares in the Buyback using the Acquisition Window of the NSE. For, further details, Eligible Shareholders may refer to the circulars issued by NSE and Indian Clearing Corporation Limited (" Clearing Corporation ")
(iii)	The relevant details and the settlement number under which the lien will be marked on the Equity Shares tendered for the Buyback shall be informed in the issue opening circular that will be issued by NSE or the Clearing Corporation.
(iv)	The lien shall be marked by the Shareholder Broker in demat account of the Eligible Shareholders for the Equity Shares tendered in the Buyback. The details of the shares marked as lien in the demat account of the Eligible Shareholder shall be provided by the National Securities Depository Limited and Central Depository Services (India) Limited (" Depositories ") to the Clearing Corporation. In case, the demat account of the Eligible Shareholders is held in one depository and clearing member pool and clearing corporation account is held with other depository, the Equity Shares tendered under the Buyback shall be blocked in the shareholders demat account at the source depository during the tendering period. Inter Depository Tender Offer ("IDT") instruction shall be initiated by the Eligible Shareholder at source depository to clearing member pool/ clearing corporation account at target depository. The source depository shall block the Eligible Shareholder's securities (i.e., transfers from free balance to blocked balance) and sends IDT message to target depository for confirming creation of lien. Details of Equity Shares blocked in the Eligible Shareholders demat account shall be provided by the target depository to the Clearing Corporation.
(v)	For custodian participant orders for dematerialized Equity Shares, early pay-in is mandatory prior to confirmation of order/ bid by custodian participant. The custodian participant shall either confirm or reject the orders not later than the closing of trading hours on the last day of the tendering period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
(vi)	Upon placing the bid, the Shareholder Broker shall provide a Transaction Registration Slip (" TRS ") generated by the stock exchange bidding system to the Eligible Shareholder on whose behalf the order/bid has been placed. TRS will contain details of order submitted like Bid ID No., Application No., DP ID, Client ID, No. of Equity Shares tendered etc. In case of non-receipt of the completed tender form and other documents, but lien marked on the Equity Shares and a valid bid in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted. It is clarified that in case of dematerialised Equity Shares, submission of the tender form and TRS is not mandatory. After the receipt of the demat Equity Shares by the Clearing Corporations and a valid bid in the exchange bidding system, the Buyback shall be deemed to have been accepted, for Eligible Shareholders holding Equity Shares in demat form.
(vii)	The Eligible Shareholders will have to ensure that they keep the depository participant (" DP ") account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback decided by the Company. Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to acceptance of Buyback of shares by the Company. In the event if any equity shares are tendered to Clearing Corporation, excess dematerialized equity shares or unaccepted dematerialized equity shares, if any, tendered by the Eligible Shareholders would be returned to them by Clearing Corporation. If the security transfer instruction is rejected in the depository system due to any issue, then such securities will be transferred to the shareholder broker's depository pool account for onward transfer to the Eligible Shareholder. In case of custodian participant orders, excess dematerialized shares or unaccepted dematerialized shares, if any, will be refunded to the respective custodian depository pool account.
(viii)	Eligible Shareholders who have tendered their dematerialised Equity Shares in the Buyback shall also provide all relevant documents, which are necessary to ensure transferability of the demat shares in respect of the tender form to be sent. Such documents may include (but not be limited to): (i) duly attested power of attorney, if any person other than the Eligible Shareholder has signed the tender form; (ii) duly attested death certificate and succession certificate/ legal heirship certificate, in case any Eligible Shareholder is deceased, or court approved scheme of merger/ amalgamation for a company; and (iii) in case of companies, the necessary certified corporate authorizations (including board and/ or general meeting resolutions).
(ix)	In case the Equity Shares are held on repatriation basis, the Eligible Shareholder, being a non-resident shareholder, should obtain and enclose a letter from its authorised dealer/ bank confirming that at the time of acquiring such Equity Shares, payment for the same was made by such Eligible Shareholder, from the appropriate account as specified by RBI in its approval. In case the Eligible Shareholder, being a non-resident shareholder, is not in a position to produce the said certificate, the Equity Shares would be deemed to have been acquired on non-repatriation basis, and in that case, the Eligible Shareholder shall submit a consent letter addressed to the Company, allowing the Company to make the payment on a non-repatriation basis in respect of the valid Equity Shares accepted under the Buyback.
13.14. Procedure to be followed by the shareholders holding Physical Shares:	
In accordance with SEBI Circular dated July 31, 2020 (Circular no. SEBI/HO/CFD/CMD1/ CIR/P/2020/144), shareholders holding securities in physical form are allowed to tender shares in Buyback through tender offer route. However, none of the Equity Shares of the Company are in physical form.	
13.15.	The Buyback from the Eligible Shareholders who are residents outside India including foreign corporate bodies (including erstwhile overseas corporate bodies), foreign portfolio investors, non-resident Indians, members of foreign nationality, if any, shall be subject to the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, as applicable, and also subject to the receipt / provision by such Eligible Shareholders of such approvals, if and to the extent necessary or required from concerned authorities including, but not limited to, approvals from the RBI under the Foreign Exchange Management Act, 1999 and rules and regulations framed thereunder, if any.
13.16.	The reporting requirements for non-resident shareholders under RBI, Foreign Exchange Management Act, 1999, as amended and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholders and/ or the Shareholders Broker through which the Eligible Shareholder places the bid.
13.17.	Modification/cancellation of orders will only be allowed during the tendering period of the Buyback.
13.18.	The cumulative quantity of Equity Shares tendered shall be made available on the website of NSE (www.nseindia.com) throughout the trading session and will be updated at specific intervals during the tendering period.
14. METHOD OF SETTLEMENT	
Upon finalization of the basis of acceptance as per SEBI Buyback Regulations:	

- (i) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- (ii) The Company will pay funds pertaining to the Buyback to the Company Broker who will transfer the funds to the Clearing Corporation's bank account as per the prescribed schedule. For Equity Shares accepted under the Buyback, the Clearing Corporation will make direct funds pay out to the respective Eligible Shareholders. If such Eligible Shareholder's bank account details are not available or if the funds transfer instruction is rejected by the Reserve Bank of India ("RBI")/ bank(s), due to any reasons, then the amount payable to the concerned shareholders will be transferred to the settlement bank account of the Shareholder Broker for onward transfer to such Eligible Shareholders.
- (iii) In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds payout including those prescribed by the RBI) who do not opt to settle through custodians, the funds payout would be given to their respective Shareholder Broker's settlement accounts for releasing the same to such shareholder's account. For this purpose, the client type details would be collected from the depositories, whereas funds payout pertaining to the bids settled through custodians will be transferred to the settlement bank account of the custodian, each in accordance with the applicable mechanism prescribed by the Stock Exchange and the Clearing Corporation from time to time.
- (iv) Details in respect of shareholder's entitlement for tender process will be provided to the Clearing Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporation.
- (v) In the case of inter depository, Clearing Corporation will cancel the excess or unaccepted shares in target depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target depository, source depository will cancel/release excess or unaccepted block shares in the demat account of the shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/message received from target depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target Depository on settlement date.
- (vi) The Demat Shares bought back would be transferred directly to the demat account of the Company opened for the Buyback (the "**Company Demat Escrow Account**") provided it is indicated by the Company's Broker or it will be transferred by the Company's Broker to the Company Demat Escrow Account on receipt of the Equity Shares from the clearing and settlement mechanism of the Stock Exchange.
- (vii) The Eligible Shareholders of the Demat Shares will have to ensure that they keep the depository participant ("**DP**") account active and unblocked to receive credit in case of return of Demat Shares, due to rejection or due to non-acceptance in the Buyback. Further, Eligible Shareholders will have to ensure that they keep the saving account attached with the DP account active and updated to receive credit remittance due to

- acceptance of Buyback of shares by the Company.
- (viii) Any excess Demat Shares tendered by the Eligible Shareholders would be transferred by the Clearing Corporation directly to the respective Eligible Shareholders' DP Account.
- (ix) The Shareholder Brokers would issue a contract note to their respective Eligible Shareholders for the Equity Shares accepted under the Buyback. The Company Broker would issue a contract note to the Company for the Equity Shares accepted under the Buyback.
- (x) Eligible Shareholders who intend to participate in the Buyback should consult their respective Shareholder Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Shareholder Broker upon the Eligible Shareholders for tendering Equity Shares in the Buyback (secondary market transaction). The Buyback consideration received by the Eligible Shareholders in respect of accepted Equity Shares could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company and the Manager to the Buyback accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholders.
- (xi) The lien marked against unaccepted Equity Shares will be released, if any. Eligible Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- (xii) The Equity Shares accepted, bought and lying to the credit of the Company Demat Escrow Account will be extinguished in the manner and following the procedure prescribed in the SEBI Buyback Regulations.
- 15. COMPLIANCE OFFICER**
- The Company has appointed Ms. Bhavna Jamnashankar Joshi as the compliance officer for the purpose of the Buyback ("**Compliance Officer**"). Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e., 10:00 a.m. to 5:00 p.m. on any day except Saturday, Sunday and public holidays, at the following address:
- Ms. Bhavna Jamnashankar Joshi- Company Secretary and Compliance Officer
- Membership No:** A76844
- Global Pet Industries Limited**
- CIN:** L29253MH2013PLC246402
- Address:** Unit No. 108 & 109, Kishima Jamnashankar Industrial Estate, Village Waliv Dhumal Nagar, Vasai (East), Palghar – 401208, Maharashtra;
- Telephone No.:** +91-70660 49266
- Email ID:** cs@globalpetind.com
- Website:** www.globalpetind.com
- 16. INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK**
- In case of any query, the shareholders may also contact Bigshare Services Private Limited, the Registrar and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, on any day except Saturday and Sunday and public holiday between 10:00 a.m. to 5:30 p.m. (IST) at the following address:

Bigshare Services Private Limited

CIN: U99999MH1994PTC076534

Address: Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai-400093

Contact Person: Mr. Maruti Eate

Telephone No.: +91 22 6263 8200

Email ID: buybackoffer@bigshareonline.com

Investor Grievance Email ID: investor@bigshareonline.com

SEBI Reg. No.: INR000001385 • **Website:** www.bigshareonline.com

17. MANAGER TO THE BUYBACK

Mark Corporate Advisors Private Limited

CIN: U67190MH2008PTC181996

Address: 404/1, The Summit, Sant Janabai Road (Service Lane), Off Western Express Highway, Vile Parle (East), Mumbai-400 057.

Contact Person: Mr. Niraj Kothari

Telephone No.: +91 22 2612 3208

Email ID: buyback@markcorporateadvisors.com

Investor Grievance Email ID: investor@grievance@markcorporateadvisors.com

SEBI Reg. No.: INM000012128

Website: www.markcorporateadvisors.com

18. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board accepts full responsibility for all the information contained in this Public Announcement and for the information contained in all other advertisements, circulars, brochures, publicity materials etc., which may be issued in relation to the Buyback, and confirms that the information in such documents contain and will contain true, factual and material information and does not and will not contain any misleading information. This Public Announcement is issued under the authority of the Buyback Committee in terms of the resolution dated August 14, 2026.

For and on behalf of the Board of Directors of **Global Pet Industries Limited**

Sd/-	Sd/-	Sd/-
Bipin Nanubhai Panchal	Harmi Bipin Panchal	Bhavna Jamnashankar Joshi
Managing Director	Whole time Director and Chief Financial Officer	Company Secretary and Compliance Officer

Date : September 21, 2026
Place: Vasai, Palghar

3

vi VODAFONE IDEA LIMITED

CIN: L32100GJ1996PLC030976

Registered Office: Suman Tower, Plot No. 18, Sector-11, Gandhinagar - 382 011, Gujarat

Email: shs@vodafoneidea.com **Website:** www.mvyl.in

Tel: +91-79-66714000 **Fax:** +91-79-23232251

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

NOTICE is hereby given to the Members of **Vodafone Idea Limited** ("the Company"), pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard-2 on General Meetings, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force, guidelines prescribed by the Ministry of Corporate Affairs, Government of India, for holding General Meetings/ conducting Postal Ballot process through remote e-voting vide General Circular No. 14/2020 dated April 8, 2020 and General Circular No. 17/2020 dated April 13, 2020, read with relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 and any other applicable law, rules and regulations, the Resolutions set out hereunder are proposed for the approval of Members of the Company through Postal Ballot by way of voting through electronic means ("remote e-voting").

Sr. No.	Description of Resolution(s)	Type of Resolution (s)
1.	Appointment of Mr. Anil Berera (DIN: 00306485) as an Independent Director of the Company.	Special
2.	Appointment of Ms. Gopika Pant (DIN: 00388675) as an Independent Woman Director of the Company.	Special

In compliance with the above-mentioned provisions and circulars, the Notice of Postal Ballot along with the explanatory statement ("Postal Ballot Notice") has been e-mailed on Monday, September 21, 2026 to those members whose names appeared in the Register of Members/ List of Beneficial Owners and whose e-mail ids are registered with the Company/ Registrar and Transfer Agent i.e. Bigshare Services Pvt. Ltd. ("RTA") Depositories viz. National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited as on Wednesday, September 16, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with the Postal Ballot Form and the pre-paid business reply envelope are not sent to the Members for this Postal Ballot and member can vote through remote e-voting.

The Postal Ballot Notice is also available on the website of the Company at www.mvyl.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and website of NSDL at www.evoting.nsdl.com.

REMOTE E-VOTING INFORMATION

The Company has engaged the services of NSDL for providing remote e-voting facilities to the Members, enabling them to cast their vote electronically and in a secure manner. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice.

The remote e-voting facility would be available during the following period:

Commencement of e-voting	Wednesday, September 23, 2026 at 9:00 a.m. (IST)
End of e-voting	Thursday, October 22, 2026 at 5:00 p.m. (IST)

Members are requested to record their assent (FOR) or dissent (AGAINST) through the remote e-voting process not later than 5:00 p.m. (IST) on Thursday, October 22, 2026. Remote e-voting will be blocked by NSDL immediately thereafter and will not be allowed beyond the aforesaid date and time. During this period, Members of the Company holding shares either in physical or electronic form, as on the cut-off date, i.e. Wednesday, September 16, 2026, shall cast their vote electronically. The voting rights shall also be reckoned on the paid-up value of shares registered in the name(s) of the Member(s) as on the cut-off date. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently. Any person who is not a Member as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

Members who have not registered their e-mail addresses are requested to register the same in respect of the shares held by them in electronic form with the respective depository participant and in respect of shares held in physical form by writing to Company or at shs@vodafoneidea.com or RTA at investor@bigshareonline.com.

The Board of Directors has appointed Mr. Umesh Ved (FCS No: 4411 / COP No.: 2924), Proprietor, M/s. Umesh Ved & Associates, Practicing Company Secretaries as the "Scrutinizer" to scrutinize the Postal Ballot through remote e-voting process in a fair and transparent manner.

The resolutions, if passed with requisite majority, shall be deemed to have been passed on Thursday, October 22, 2026 i.e. last day of remote e-voting process. The results of the e-voting conducted through Postal Ballot along with the Scrutinizer's Report will be announced on or before 5:00 p.m. (IST) on Monday, October 26, 2026. The same shall be displayed on the website of the Company at www.mvyl.in, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and website of NSDL at www.evoting.nsdl.com. Additionally, the Results will also be placed on the notice board at the Registered Office of the Company.

In case of any queries/grievances, you may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available in the "Download" section of www.evoting.nsdl.com or call NSDL on the toll-free number: 022-48867000 or send a request at evoting@nsdl.com.

Members are requested to carefully read all the notes set out in the Postal Ballot Notice and in particular, the manner of casting vote through remote e-voting.

For Vodafone Idea Limited
Sd/-
Pankaj Kapdeo
Company Secretary

Place : Mumbai
Dated : September 21, 2026

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FORM NCLT-3A
Advertisement Detailing Petition
(See Rule 35)
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH
CP/(CAA)/67/CHE/2026
Connected with
CA/(CAA)/10/CHE/2026
IN THE MATTER OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SECTIONS 230 READ WITH SECTION 232 OF THE COMPANIES ACT, 2013 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF SCHEME OF ARRANGEMENT AMONGST
REID & TAYLOR INTERNATIONAL PRIVATE LIMITED
("RTIL" or "Demerged Company")
AND
DIGJAM LIMITED
("Digjam" or "Resulting Company")
AND
THEIR RESPECTIVE SHAREHOLDERS

REID & TAYLOR INTERNATIONAL PRIVATE LIMITED,
CIN: U74999TZ2019PTC037321
Door No. 508/B/6, GVG Nagar, Pushapathur, Swaminathapuram, Palani Taluk, Dindigul District – 642 113, Tamil Nadu. Represented by its Director, Hardik Patel.
...FIRST PETITIONER/ DEMERGED COMPANY

DIGJAM LIMITED,
CIN: L17123TZ2015PLC036291
Door No. 508/A/6, GVG Nagar, Pushapathur, Swaminathapuram, Palani Taluk, Dindigul District – 642 113, Tamil Nadu. Represented by its Director, Hardik Patel.
...SECOND PETITIONER/RESULTING COMPANY
(Hereinafter collectively referred to as "Petitioner Companies")

NOTICE OF PETITION

A Joint Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder for the sanction of the Scheme of Arrangement amongst Reid & Taylor International Private Limited and Digjam Limited and their respective shareholders was presented by the Petitioner Companies on 2nd September 2026, and the said petition is fixed for hearing before the National Company Law Tribunal, Chennai Bench on 28th October 2026.

Any person desirous of supporting or opposing the said petition should send to the Petitioner Companies' advocate, notice of his intention, signed by him or his advocate, with his full name and address, so as to reach the Petitioner Companies' advocate not later than two days before the final date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. Copy of such representation / notice may simultaneously also be served upon the respective Petitioner Company. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
Mr. Naveen Kumar Murthi & Mr. G.V. Mohan Kumar
Advocates for the Petitioner Companies
Address – S-2 Singapore Plaza, II floor,
New No.337, Linghi Chetty Street,
Chennai – 600 001

Place: Chennai
Date: 22.09.2026



PUBLIC NOTICE

BEWARE OF FRAUDSTERS IMPERSONATING "DHAN", ITS DIRECTORS AND EMPLOYEES

RAISE SECURITIES PRIVATE LIMITED (formerly known as Moneylicious Securities Private Limited), operating under the brand name "Dhan", is a SEBI-registered stockbroker (SEBI Registration No. INZ000006031), member of BSE, NSE and MCX and a Depository Participant (SEBI Registration No. IN-DP-289-2016) with CDSL operating from Unit No. 2201, 22nd Floor, Gold Medal Avenue, S.V. Road, Beside Patel Petrol Pump, Piramal Nagar, Goregaon West, Mumbai – 400104.

We have become aware of fraudsters unlawfully impersonating Dhan, its directors, employees and representatives and misusing the Dhan name, logo, photographs and brand identity through fake websites, mobile applications, social media accounts, WhatsApp/Telegram groups and other channels.

These fraudsters may falsely offer guaranteed returns, assured profits, IPO allotments, investment opportunities, trading services or other financial benefits, and may induce the public to transfer money or disclose OTPs, passwords, banking, trading or other confidential information.

Dhan does not authorise any person, group, platform or third party to collect money from the public in the name of Dhan, its directors or employees, or to promise guaranteed/assured returns or profits.

The names and identities of Dhan's directors, including Mr. Jayprakash Gupta and Mr. Pravin Jadhav, have also been misused by fraudsters.

DO NOT TRANSFER MONEY OR SHARE YOUR OTP, PASSWORD, PIN, BANKING OR TRADING CREDENTIALS with any person claiming to represent Dhan. Dhan communicates with its clients only through its official channels:

Website: <https://dhan.co/>
Dhan Web: <https://login.dhan.co/>
Dhan Android: <https://play.google.com/store/apps/details?id=com.dhan.live>
Dhan IOS: <https://apps.apple.com/in/app/dhan-share-market-trading-app/id1575318726>
Dhan Option Trader: <https://dhan.co/options-trader-web/>
Dhan Option Trader Android: <https://play.google.com/store/apps/details?id=com.dhanoptions.live>
Dhan Option Trader IOS: <https://apps.apple.com/in/app/options-trader-fno-stocks/id1601444691>
Facebook: <https://www.facebook.com/DhanHQ/>
Instagram: <https://www.instagram.com/dhanhq/>
X: <https://x.com/DhanHQ/>; <https://x.com/dhancare>
YouTube: <https://www.youtube.com/@DhanHQ> ;
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<https://www.youtube.com/@DhanHQTelugu> ; <https://www.youtube.com/@DhanHQMMarathi> ;
<https://www.youtube.com/@DhanHQQannada> ; <https://www.linkedin.com/company/Dhanhq/>
WhatsApp: <https://whatsapp.com/channel/0029Vb5CCZJ93wewi6tK638>
Telegram: <https://t.me/JoinDhan>
Dhan Community: <https://madeforalltrade.in/>

Please note that all official communications from Dhan will be sent only from the @dhan.co domain. If you receive any communication claiming to be from Dhan but sent from @dhan.com, @dhan.co.in, or any other domain, please treat it as suspicious and report it immediately to help@dhan.co

Persons who have suffered financial loss should immediately report the matter to the appropriate cybercrime/law-enforcement authorities.

Dhan / Raise Securities Private Limited and its group companies shall not be responsible or liable for any loss arising from dealings with unauthorised or fraudulent persons, entities, platforms or groups impersonating Dhan or its directors, employees or representatives.

On Behalf of Raise Securities Private Limited
Sd/-
Manish Garg Compliance Officer

ANGEL ONE LIMITED

Regd. Off: 601, 6th Floor, Akruti Star, Central Road, MIDC, Andheri East, Mumbai - 400093 **SEBI Registration No (Stock Broker):** INZ000161534

PUBLIC NOTICE

It has come to our attention that certain unauthorized individuals, including agency "Grow Wealth Research" and a third party operating through mobile number "9632178707" & "8320514411", are wrongfully and deceptively using the brand name and logo of Angel One Limited to deceive the general public in believing it to be associated with Angel One Limited.

These individuals/entities are providing illegal trading services, providing securities market tips for trading, assured returns on investments in stock market and offering to handle trading account of investors by sharing log-in ID/password by doing profit sharing arrangements.

The investors are cautioned and advised not to subscribe to any such scheme/ product offered by any person/entity offering indicative/assured/guaranteed returns in the stock market as the same is prohibited by law. Further, investors are advised not to share their trading credentials such as password/OTP/ PIN with anyone. It may also be noted that the said persons/entities are not associated with Angel One Ltd in any capacity.

Angel One Limited will not be liable in any manner of financial loss and /or consequence of dealing with such individuals/entities. Please note that any person dealing with them will be dealing at his/her own risk and responsibility.

For ANGEL ONE LTD
Sd/-, Authorized Signatory

Date : 22.09.2026

kissht

OnEMI TECHNOLOGY SOLUTIONS LIMITED
(formerly known as OnEMI Technology Solutions Private Limited)

CIN: L72900MH2016PLC282573

Registered Office: 10th Floor, Tower 4, Equinox Park, LBS Marg, Kurla West, Mumbai - 400070, Maharashtra, India

Tel. No.: 022 68475600 | **Email:** compliance@kissht.com | **website:** www.kissht.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Extra-Ordinary General Meeting ("EGM") of the Members of OnEMI Technology Solutions Limited ("Company") will be held on Wednesday, October 14, 2026 at 04:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") facility in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 05, 2020, and various subsequent Circulars, the latest being General Circular No. 03/2025 dated September 22, 2025, issued in this regard by Ministry of Corporate Affairs ("MCA Circulars") and other applicable circulars issued in this regard by Ministry of Corporate Affairs and Securities and Exchange Board of India, to transact the business, as set out in the Notice of the EGM ("Notice"). The requirement for the physical presence of Members at a common venue has been dispensed with. The deemed venue of the EGM shall be the Registered Office of the Company.

Further, in compliance with the aforesaid Circulars, the Company has completed the dispatch of the Notice convening the EGM through electronic mode (by e-mail) on September 21, 2026 to those Members whose e-mail addresses are registered with the Registrar & Transfer Agent ("RTA") or the respective Depository Participants ("DPs") and has also been made available on the Company's website at www.kissht.com, websites of the Stock Exchanges i.e. BSE Limited ("BSE") (www.bseindia.com) and National Stock Exchange of India Limited ("NSE") (www.nseindia.com) and is also available on the website of National Securities Depository Limited ("NSDL") (www.evoting.nsdl.com).

In terms of the provisions of Section 108 and other applicable provisions of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, (as amended), and Regulation 44 of the SEBI Listing Regulations and Secretarial Standards on General Meetings (SS-2) issued by The Institute of Company Secretaries of India read with the applicable Circulars, Members are being provided with the facility to cast their votes on all resolutions set forth in the Notice using electronic voting ("**e-voting**")/remote e-voting") system as set out in the Notice of EGM. The Company has engaged the services of NSDL as the authorized agency for providing e-voting (remote and at the EGM) facility to its members and for conducting of the EGM through VC/OAVM facility.

The Board of Directors has appointed Ms. Ramadevi Satish Venigalla, Practicing Company Secretary (FCS No. : 7345, CP No. : 17889), to act as the Scrutinizer for the EGM, to scrutinize the e-voting process in a fair and transparent manner. The detailed instructions for e-voting are provided in the Notice of EGM.

All Members are informed that:

- The business as set forth in the Notice shall be transacted through remote e-voting or e-voting at the EGM.
- The remote e-voting period will commence at 09:00 a.m. (IST) on Friday, October 09, 2026 and will end at 05:00 p.m. (IST) on Tuesday, October 13, 2026 (both days inclusive). In addition, the Members attending the EGM who have not cast their vote by remote e-voting shall be eligible for e-voting at the EGM. Remote e-voting will not be allowed beyond above date and time.
- The Members, whose names appear in the Register of Members/List of Beneficial Owners as on Wednesday, October 07, 2026 ("**Cut-off date**"), are entitled to avail the facility of remote e-voting as well as e-voting system as on the date of the EGM. Any recipient of the Notice, who has no voting rights as on the Cut-off date, shall treat this Notice as intimation only.
- Members who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Once the vote is cast, the Member shall not be allowed to change it subsequently.
- As per the provisions of Section 103 of the Act, Members attending the EGM through VC/ OAVM facility will be counted for the purpose of reckoning the quorum. Facility for appointment of proxy for the EGM will not be available.
- Only those Members, who will be present in the EGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting at the EGM.
- Any person who becomes a Member of the Company after dispatch of the EGM Notice and holds shares as on the Cut-off date i.e., Wednesday, October 07, 2026, may obtain the Login ID and Password in the manner as prescribed in the Notice of EGM.

Process for those Members whose e-mail addresses are not registered with the DP/ RTA for procuring User ID and Password and registration of e-mail IDs for e-voting for the resolutions set out in the notice:

Please provide DPID-CLID (16-digit DPID + CLID or 16-digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to compliance@kissht.com, for detailed procedure. Members may refer to the process as set out in the Notice. Alternatively, shareholder/Members may send a request to evoting@nsdl.com for procuring user id and password for e-Voting by providing above mentioned documents.

In case of any queries or grievances, Members may refer to the Frequently Asked Questions ("FAQs") for Members and the e-Voting User Manual for Members, available under the "Downloads" section of www.evoting.nsdl.com, or contact NSDL at 022- 4886 7000. Alternatively, Members may send a request to Ms. Apaksha Gajamundla, Manager (NSDL), at the following address: 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051, or by email at evoting@nsdl.com. Members may also write to the Company at compliance@kissht.com.

Members who need assistance before or during the EGM can also contact on the above-mentioned details. Members are advised to keep their KYC, e-mail addresses and bank account details updated. The process for updating these details is provided in the Notice.

By order of the Board of Directors
For OnEMI Technology Solutions Limited
(formerly known as OnEMI Technology Solutions Private Limited)
Sd/-
Shradha Rajkumar Patangia
Company Secretary and Compliance Officer
Membership No.: A55210

Date: September 22, 2026
Place: Mumbai